

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 209
IA No. 20/JPR/2022
IA No. 235/JPR/2022
IA No. 250/JPR/2022
IA No. 251/JPR/2024
CP No. (IB)- 79/7/JPR/2019
Under Section 7 of IBC, 2016

In the matter of:

Shree Barkha Synthetics Ltd. Financial Creditor/Applicant

Versus

Global Syntex (Bhilwara) Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ankit Sareen, Adv.
Pranjul Chopra, Adv.
Sandeep Pathak, Adv.
Vartika Mehra, Adv.
For the Liquidator : Prashant Agarwal, Liquidator
For the Respondent : Nitesh Srivastava, Adv.

ORDER

IA No. 251/JPR/2024

This is an application under Rule 154 of NCLT Rules, 2016. It is stated by learned counsel that in the order dated 23.04.2024, the appearance of Mr. Sandeep Pathak has inadvertently not been marked though he is the arguing counsel in this matter and argued the matter before this Adjudicating Authority. Mr. Sandeep Pathak, Sr. Standing Counsel appearing on behalf of the Applicant has argued the case before this Adjudicating Authority and his name appears in Vakalatnama so

Sdr

Sdr

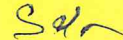
it is directed that the order dated 23.04.2024 be rectified/ modified to the extent of marking presence of Mr. Sandeep Pathak, Adv. in the judgment. IA No. 251/JPR/2024 stands disposed of accordingly.

IA No. 20/JPR/2022, IA No. 235/JPR/2022, IA No. 250/JPR/2022

List the matter along with pending IAs on 03.07.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 03, 2024